

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1076
TO BE ANSWERED ON 08TH DECEMBER, 2023
SUPPLY OF INDENTED MEDICINES TO CGHS BENEFICIARIES**

1076. SHRI C. LALROSANGA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) Whether the Government proposes to streamline the supply of indented prescribed medicines by doctors of CGHS Wellness Centres to the CGHS beneficiary in the country and if so, the details thereof;
- (b) Whether the Government is aware that in many CGHS Wellness Centre's in North East there is delay in supply of indented medicines due to non-supply of medicines by authorised local chemist who sometimes supply only a portion of the prescribed medicines due to which the beneficiaries have to come several times and if so, the details thereof; and
- (c) Whether the Government proposes to take action in the matter against the local authorised chemist and if so, the details of the steps taken by Regional Director of CGHS North East in the matter?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c) To ensure adequate supply of medicines in CGHS Wellness Centers, medicines are procured from Jan Aushadhi Kendras and Medical Store Depots. In case, a medicine prescribed by a specialist is not available in wellness center, the same is indented through Authorised Local Chemists who supplies the medicines.

In Guwahati, delay in supply of medicines by a day or two occurs in case, medicines are not available with local distributors. Further, in Imphal, there were few incidents of delay due to law and order situation.

In case of a delay beyond 48 hours in supply of medicines, the penalty clause in memorandum of agreement signed with Local Chemist, is invoked, if the delay is not justified by the chemist, then an item-wise penalty at the rate of Rs. 100 is levied, for every instance of non-supply/ delayed supply.
